

## Notified Area Committee Vs Additional Director, Consolidation and Others

**Court:** Supreme Court of India

**Date of Decision:** May 4, 2001

**Citation:** (2002) 10 SCC 180

**Hon'ble Judges:** Y. K. Sabharwal, J; K. T. Thomas, J

**Bench:** Division Bench

**Final Decision:** Disposed Off

### Judgement

@JUDGMENTTAG-ORDER

1. Service completed.

2. Leave granted.

3. The writ petition has been disposed of by the High Court without stating any reason whatsoever. Time and again this Court has pointed out that

reasons are the flesh and blood of judicial adjudication and such reasons must be shown in the orders which are liable to be challenged in the

superior court. That applies to the High Court also. The impugned order reads thus:

We have heard the learned counsel on merits. We find no merit in this petition. Dismissed.

4. It is not a reasoned order. We, therefore, set aside the impugned order and remand the matter back to the High Court for disposal of the writ

petition afresh in accordance with law.

5. This appeal is disposed of accordingly.